

1	2	3
3	Delhi	15.00
4	Goa	7.70
5	Haryana	215.92
6	Karnataka	43.35
7	Mizoram	32.70
8	Uttarakhand	5.25
TOTAL :		404.16

Mushrooming of self-financing professional and other educational institutions

3331. SHRI A.MJAYA RAGHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether his Ministry is bringing any law to control the mushrooming of self-financing professional and other educational institutions;

(b) whether his Ministry is aware of the fact that there is no regularity in the fees extracted by such colleges; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) and (c) As per the Supreme Court Judgement, State Level Fee Committees have been constituted by the concerned States/UTs for prescribing fee to be charged by technical institutions. In accordance with the directions of the State Level Fee Committees, the fee is presently being charged by technical institutions situated in the respective State/UTs.

Proposals for setting up polytechnic colleges in Madhya Pradesh

†3332.MISS ANUSUIYA UIKEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the proposals from nine districts of Madhya Pradesh not having polytechnic colleges are pending with the Central Government for setting up such colleges;

(b) if so, the details of the dates on which these proposals have been received by Government; and

(c) the reasons for pendency and by when these proposals will be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI) : (a) to (c) No Sir. All the districts not having Government /

† Original notice of the question was received in Hindi.

Government Aided polytechnic colleges have already been provided financial assistance by the Central Government to the State Government for setting up of polytechnics during the year 2008-09 and 2009-10.

Toxic food being served under Mid-Day Meal scheme

†3333. SHRI JANESHWAR MISHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that children are getting food with toxic contents due to carelessness in implementation of Mid-Day Meal scheme;
- (b) whether it is also a fact that there is rampant corruption in this scheme;
- (c) if so, whether Government is planning any effective scheme including control and vigil for building India of the future; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The overall responsibility to provide wholesome and nutritious food to children in schools under the Mid Day Meal Scheme (MDMS) lies with the State Governments/Union Territory Administrations. Isolated and sporadic instances of food poisoning or uneatable material being found in the food do come to the notice of the Government.

(b) Some cases of misuse of foodgrains and funds provided for the MDMS have come to the notice of the Government through various sources, like newspaper reports, reports of the Comptroller and Auditor General of India, Monitoring Institutions etc.

(c) and (d) As and when any report regarding misuse of resources provided for the MDMS comes to the notice of the Central Government, the concerned State Government/UT Administration is asked to conduct a suitable enquiry into the complaint and to take appropriate action against the responsible person(s) and also to initiate corrective measures to avoid recurrence of such incidents in future. In order to curb possibility of corruption in implementing the scheme elaborate monitoring mechanism has been prescribed for all levels. In the Scheme Guidelines, emphasis has been laid on transparency such as *suo-moto* display of information on weekly/monthly basis on (i) quantity of foodgrains received, date of receipt; (ii) quantity of foodgrains utilized; (iii) other ingredients purchased, utilized; (iv) number of children given mid day meal; (v) daily menu; and (vi) roster of Community Members involved in the programme, participation of Gram Panchayat/Gram Sabha, Members of Village Education Committee, Parent-Teacher Association and Local women 's/Mothers' Self Help Group. Besides, in District Level Committee public representatives (MPs, MLAs) and elected members of Zila Parishad have also been included to monitor and supervise the implementation of the programme. Officers of State/UT Government are required to inspect on an average 25% of the schools every quarter and all schools at least once every year. In addition,

† Original notice of the question was received in Hindi.